

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 731 of 2020**

**In the matter of:**

**Technology Development Board**

**....Appellant**

**Vs.**

**Anil Goel, Liquidator of Gujarat Oleo Chem. Ltd. &  
Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. P. Vinay Kumar, Ms. Anjali Thukral, Ms. Nalini  
Negi, Advocates.**

**Respondents: Mr. Anil Goel (Liquidator, R1)  
Mr. Kanishk Khetan, Advocate for R1.  
Mr. Pranab Kumar Mullick, Mr. Deepak Kochhar, Ms.  
Soma Mullick, Advocates for R2.  
Mr. Indravadan Rajivbhai Patel, Advocate for R3.**

**ORDER**

**(Through Virtual Mode)**

**08.01.2021:** Reply-affidavit has not been filed by Respondent No.3. Mr. Indravadan Rajivbhai Patel, Advocate representing the Respondent No.3 submits that Respondent No.3 would be adopting the reply-affidavit filed by Respondent No.1. In view of the same, the pleadings are found to be completed. Written submissions have also been filed. Learned counsel for the Respondent No.1 may provide a copy of the written submissions to learned counsel for the Appellant during the course of the day.

Contd/-.....

Post the appeal 'for admission (after notice)' on 3<sup>rd</sup> February, 2021 at  
2.00 P.M.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*